

Further, the following disinvestment proposals have been approved by Government and are under various stages of implementation:—

- (i) **MOIL Limited:** The Initial Public Offering by way of disinvestment of 10% by Government in conjunction with 5% each by Government of Maharashtra and Government of Madhya Pradesh was opened for public subscription on 26th November, 2010 as mentioned in the Red Herring Prospectus.
- (ii) **Shipping Corporation of India Limited:** The follow-on public offering by way of disinvestment of 10% of paid-up equity capital of the Company in conjunction with issue of fresh equity of equal size by the Company was opened for public subscription on 30th November, 2010 as mentioned in the Red Herring Prospectus.
- (iii) **Hindustan Copper Limited:** The follow-on public offering by way of disinvest of 10% of paid-up equity capital of the Company in conjunction with issue of fresh equity of equal size by the Company. The Red Herring Prospectus is yet to be filed.
- (iv) **Steel Authority of India Limited:** The follow-on public offering by way of disinvestment of 5% of paid-up equity capital of the Company in conjunction with issue of fresh equity of equal size by the Company. The Red Herring Prospectus is yet to be filed.

Government has not so far finalized the programme for disinvestment for 2011-12, the terminal year of the Eleventh Five-Year Plan. The disinvestment proceeds are, at present, being utilized for funding the capital expenditure requirements of selected social sector programmes decided by Planning Commission/Department of Expenditure.

Inadequate RGSY funds to Himachal Pradesh

‡3051. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether it is a fact that funds given to Himachal Pradesh under Rashtriya Gram Swaraj Yojana (RGSY) is not adequate and as a consequence thereof, thousands of Gram Panchayats still do not have Panchayat Bhawan;

(b) if so, whether Government proposes to complete the construction of these Panchayat Bhawans under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) or any other schemes;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) No, Madam. The Government of Himachal Pradesh has been released an amount of Rs. 18.98 crore under various components of Rashtriya Gram Swaraj Yojana from 2006-07 onwards,

‡Original notice of the question was received in Hindi.

out of which the State has so far utilised only Rs. 10.97 crore. The unspent grant includes Rs. 3.82 crore released for construction of Resource Centres at Gram Panchayat level. Further, no proposal for construction of Panchayat Bhawans has been received from the Government of Himachal Pradesh during the current year.

(b) and (c) Ministry of Rural Development has issued detailed Guidelines for construction of Bharat Nirman Rajiv Gandhi Seva Kendras (BNRGSK) under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), at Gram Panchayat and Block Panchayat level, on priority and in a time bound manner. The BNRGSKs would serve as Panchayat Bhawans also. State Governments have also been advised to converge the resources available under the RGSY and Backward Regions Grant Fund (BRGF) programmes to expedite the construction of Panchayat Bhawans/BNRGSKs and provide the same to all GPs by 31.03.2012.

(d) Does not arise.

**Review of compliance with recommendations of
State Panchayati Raj Ministers**

3052. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Minister has reviewed State and Union Territory-wise compliance with the unanimous recommendations of the seven Round Tables of State Panchayati Raj Ministers organized between July and December, 2004;

(b) whether the Minister has reviewed compliance with the MoU or Joint Statements issued by his predecessor and Chief Ministers of most of the States and the Union Ministers of State for Home Affairs in respect of the Union Territories;

(c) if so, the outcome of the review; and

(d) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) Yes, Sir.

(b) and (c) 7 Round Table Conferences of the States Ministers of Panchayati Raj had been organized during July — December, 2004, which covers certain identified dimensions of Panchayati Raj like effective devolution of the Functions, Finances and Functionaries to Panchayati Raj Institutions, District Planning Committee, Training and Capacity Building and IT-enabled e-governance. No formal consolidated or one time review of the recommendations, joint Statements and other points in this behalf has been done as this is a continuous and evolving process. This Ministry is seized of the importance of the recommendations. Since, the 73rd Amendment came into force the process of political empowerment of the Panchayats has gained considerable momentum. Reservations have been provided for the Scheduled Castes (SCs), the Scheduled Tribes (STs) and women. Some States have provided for reservation for other Backward Classes. State Election Commissions and State Finance Commissions have been set up in